CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38. Dated: 26NOV 1993

APPLICATION NO(s) 746 of 1993.

MPPLICANTS: B.M.Madappa v/s. RESPONDENTS:Principal, Regional Languages Centre(south), Mysore and Others.

TO.

- 1. Dr.M.S.Nagaraja,
 Advocate, No.11,
 Sujatha Complex,
 First Cross,
 Second Floor,
 Gandhinagar,
 Bangalore-560 009.
- The Director, Central Institute of Indian Languages, Manasagangotri, Mysore-570 006.
- Sri.M.S.Padmarajaiah,
 Sr.Central Govt.stng.counsel,
 Mgi High Court Bldg,
 Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 15th Nov, 1993.

DEPUTY REGISTRAR 26/11/93
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

ORIGINAL APPLICATION NUMBER 746 OF 1993

DATED THIS THE 15TH DAY OF NOVEMBER, 1993

Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

And

Mr. V.Ramakrishnan.

.. Member(A).

B.M.Madappa, Aged 50 years, S/o late Sri Gurumallaiah, 1137/11, 8th Main, Vidyaranayapura, Mysore-570 008.

.. Applicant.

(By Advocate Dr.M.S.Nagaraja)

V.

- 1. The Principal, Southern Regional Languages Centre, Manasagangothri, Mysore-570 008.
- 2. The Director, Central Institute of Indian Languages, Manasagangothri, Mysore-570 008.
- 3. Union of India, represented by Secretary to Government, Department of Education, Ministry of Human Resources Development, Shastri Bhavan, New Delhi.

.. Respondents.

(By Standing Counsel Shri M.S.Padmarajaiah)

Mr.Justice P.K.Shyamsundar, Vice-Chairman:

After having heard both sides, it seems to us that it is appropriate to direct the applicant to make a further representation to Government urging Government not to insist on the recovery of House Rent Allowance paid to him. Accordingly we direct the applicant to do so within one month from the date of receipt of a copy of this order and if such representation is made, Government who ever is responsible shall dispose off the same within 3 months thereafter. Till then the recovery of H.R.A now claimed from the applicant shall not effected. Government Advocate tells us in case the further representation





is again rejected the applicant will have to pay interest. This is an aspect Government will have to consider while making any order on the representation. All the contentions raised herein are left open.

Application stands disposed off. No costs.

S4___

MEMBER(A)

VICE-CHAIRAAN.

Sd.

vrue copy

SECTION CONTOUR

CENTRAL ADMINISTRATIVE TOPOGRAS

ADDITU

34.0